



2026:AHC:27352-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 1946 of 2026

Shiv Narayan Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Majahar Ali
Counsel for Respondent(s)	:	G.A., Triloki Nath

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State, Sri Triloki Nath, learned counsel for the respondent no. 4 and perused the record.
2. At the very outset, learned A.G.A. has pointed out that during the course of investigation, Section 65(1) and 64(2) B.N.S. and POCSO Act have been added.
3. Learned counsel for the petitioner could not dispute the aforesaid fact and states that he does not want to press the writ petition and seeks to withdraw it with a liberty to file afresh with better particulars.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.

February 6, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)